

**MINUTES OF THE MEETING OF THE DISTRICT SUB-COMMITTEE,
SAHIBGANJ HELD ON 27.02.2017.**

In the light of the directions laid down in letter no. 562-586/Legal Cell dated 25.07.2016 and letter no. 2736-2759/R&S dated 26.07.2016 of the Hon'ble High Court of Jharkhand, Ranchi, a meeting was held on 27.02.2017 at 04.30 P.M in the chamber of Principal District & Sessions Judge, Sahibganj regarding reducing of cases more than five years old.

The meeting was presided over by Sri Mithilesh Prasad, the Principal District & Sessions Judge, Sahibganj and attended by

1. Dr. Sailesh Kumar Chourasia, Deputy Commissioner, Sahibganj.
2. Sri P. Murugan, Superintendent of Police, Sahibganj.
3. Sri Ramjeet Yadav, C.J.M, Sahibganj
4. Sri Anup Tirkey, S.D.J.M -cum- Judge Incharge-cum-Principal Magistrate, Juvenile Justice Board, Sahibganj.
5. Sri Surya Narayan Yadav, Govt. Pleader, Sahibganj
6. Sri Pradeep Kumar Mishra, Incharge Public Prosecutor, Sahibganj

Matter referred to agenda are discussed as below:-

First of all the points raised in the meeting have been regarding what steps must be taken for early disposal of cases which are more than five years old in order to achieve the target of zero pendency in Five Plus cases.

1. Regarding identification and preparation of list of all kinds of Criminal cases coming in the category of Five Plus cases has been discussed. The Deputy Commissioner, Sahibganj has assured that necessary directions shall be issued to the PP/Addl. PP's/APP's to identify and prepare the list of all kinds of criminal cases coming in the category of Five Plus cases and to make efforts for production of witnesses on the date fixed by the Courts.

2. The agenda regarding direction to the Head of Departments of Forest/Excise/Weight & Measurement/ Motor Vehicle to fully cooperate in achieving the goal of Five Plus Free cases has been discussed. The Deputy Commissioner, Sahibganj, assured that necessary directions shall be given to the Head of Departments of Forest/Excise/Weight & Measurement/ Motor Vehicle to cooperate and comply the directions of the Court.

3. The matter regarding production of Doctors/Medical Examiners in the Courts as well as for functioning of Medical Board for determination of age of the accused was discussed. The Deputy Commissioner, Sahibganj has assured that he will issue necessary directions to the Civil Surgeon/Chief Medical officer of the District to ensure production of Doctors who are witnesses in the cases without delay and for functioning of Medical Board for determination of age of the accused. In this matter, the Principal District & Sessions Judge, Sahibganj asked the C.J.M and the Judge Incharge, Sahibganj to prepare a list of cases of more than five years old pending for the evidences of the Doctors and make it available to the Civil Surgeon, Sahibganj. The C.J.M and the Judge Incharge assured that the same shall be made available very soon.

4. Regarding proper attendance of police witnesses in the Court/Service of summons/execution of N.B.W etc. has been discussed. The Superintendent of Police, Sahibganj informed the committee that directions regarding above are given by him from time to time. Further, he assured that directions in the matter shall be issued again to the officer-in-charge of all the Police Stations of this district, for execution of NBW/Processes and to pay special attention to cases which are more than five years old and obey the direction of the Court.

5. The C.J.M, Sahibganj assured that he will sensitize the Judicial Magistrates of this Judgeship and discuss the ways and means for effective implementation of the directions of the Hon'ble Court regarding disposal of those cases so as to achieve the goal of "Five Plus Free".

